

EXPECTED TANGIBLE OUTCOMES

- Identification of gaps and propose workable legal and policy solutions to the policy-makers and implementing agencies to ensure high standards in safety and security of aviation and space.
- Creation of network of aspiring students of law, industry practitioners, armed force officers and other professionals in the domain. □

STAKEHOLDERS

- Legislative and Regulatory Authorities; Armed Force Officials; Aviation Industry Associations of India and International Aviation Associations; National Security Authorities; International Organizations; Institutions focused on Private and Public Capacity building; Faculty Members; Scholars; Researchers and Students from the various countries.

IMPORTANT DATES

- Last date for Registration and payment of Fees: August 28, 2019
- Commencement of course: September 04, 2019.

PARTICIPATION FEE AND ACCOMODATION

- Participation fee includes registration, lodging and boarding, tuition fee, study material, educational visit, access of online legal databases. Special subsidy in the participation fees (as mentioned herein below) may be provided upon prior request. Participants are requested to contact Organizing Committee for the same.

Registration fees includes GST

Categories	Students	Academician	Researcher	Other Officials
Indian	22000 INR	22000 INR	22000 INR	22000 INR
Foreign	225 USD	325 USD	325 USD	425 USD
Max. Subsidy	Upto 65%	Upto 50%	Upto 50%	Upto 25%



MODES OF PAYMENT

For Foreign Nationals : Gujarat National Law University, HDFC Bank Ltd., Infocity, Gandhinagar, G/2, Ground Floor, Super Mall II, Nr. Gh 0 Circle, Infocity, Gandhinagar-382009.

Account Number : 24971450000146 (UPDATE IF REQUIRED)
Swift Code : HDFCINBBXXX, IFSC Code: HDFC0002497 (UPDATE IF REQUIRED)

Accommodation will be provided in the University Guest House on a first come first serve basis to a limited number of participants with prior registration. Kindly visit the following link for further details about accommodation. (INSERT UPDATED LINK HERE)

Registration fee is non-refundable.

Online Payment For Indian :

<https://www.onlinesbi.com/sbicollect/icollecthome.htm>

ORGANISING COMMITTEE

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GUJARAT NATIONAL LAW UNIVERSITY

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GUJARAT NATIONAL LAW UNIVERSITY



4th Edition

GNLU AIR AND SPACE LAW ACADEMY-2019

:: ORGANISED BY ::

**Centre for Air and Space Law
GUJARAT NATIONAL LAW UNIVERSITY**

:: IN COLLABORATION WITH ::

**Institute of Air & Space Law
UNIVERSITY OF COLOGNE**

SEPTEMBER 04 -10, 2019





ABOUT THE ORGANISING UNIVERSITY

Gujarat National Law University (GNLU), Gandhinagar, established under the Gujarat National Law University Act, 2003, is one of the premier national law universities of India. The University offers integrated and interdisciplinary degree programmes in undergraduate, postgraduate, PhD as well as various certificate and training courses.

ABOUT THE GNLU AIR AND SPACE LAW ACADEMY

States are exhibiting an increasingly keen interest in augmenting investments in developing their capabilities and competencies in the realm of both air and space activities. Non-State actors, including private investors are no exceptions to this emerging trend. It is becoming evident that a nation's supremacy in air and space will define international relations in the years to come. Recognizing this potential, the GNLU Centre for Public International Law has conceived the GNLU Air and Space Law Academy (GASLA) as a platform for engaging in discourse on contemporary legal issues in the field of air and space.

Encouraged by the overwhelming success of the last three editions, the GNLU Centre for Public International Law is organizing the 4th Edition of GASLA in collaboration with the Institute of Air and Space Law, University of Cologne, Germany from 4th September to 10th September 2019.

AIMS AND OBJECTIVES

- To acquaint participants with various aspects relating to safety and security of aviation and space activities.
- To enhance understanding amongst the participants of the various principles enshrined in the international instruments meant for regulating air and space law.
- To create awareness amongst participants about recent trends in civil aviation and the militarization and commercialization of outer space.
- To enable the participants to understand the various dispute redressal mechanisms in Air and Space Law and their efficacy.
- To facilitate discourse amongst stakeholders within the industry about the practical challenges and the feasibility of implementing regulations and policies in Air and Space Law.



- To familiarize participants with a country specific approach with regard to Air and Space law.
- To enable participants to appreciate the challenges in developing national aviation and space policy.

CONCEPT NOTE

International civil aviation at the scale that we see around us in our contemporary world is impossible without mutual cooperation amongst the nations involved as well as various other stakeholders. While safety and security continue to be the highest priority for orderly development of aviation industry, commercial considerations are its fundamental drivers and are equally crucial. The objective of international regulatory framework for Air Law is to balance these competing considerations. It is equally true for domestic regulatory framework for Air Law. Challenges are more daunting for a country as diverse as India.

Every year, scientific community ensures, through their discoveries, enhancement of our understanding of universe. At the same time, such discoveries make us realise how vast is our universe and how limited we know about it. In such a situation, our notions of safety and security are under constant need of improvement. Further, space industry requires encouragement to private entities both at the international and national level. Some nations have enacted enabling legislations to facilitate as well as regulate such private entities. India has also taken a positive step in this direction. However, Space Law at the international level, requires a fresh look.



TENTATIVE THEMES

- Contemporary issues in Space Law including but not limited to space tourism, space debris, commercial space mining, space exploration, international liability for incidents in space
- National space policies
- Contemporary challenges to territorial sovereignty
- Aviation-related crimes and Aerial Terrorism
- Aerial Accidents and Incidents Investigation
- Regime Governing Military and Civil Airports
- Judicial Approach in Air and Space Law
- Environmental damage in Air and Space Law
- Finance and leasing in the Aviation Sector

TENTATIVE RESOURCE PERSONS

- Prof. (Dr.) Bimal N. Patel, Director & Professor of Public International Law, Gujarat National Law University, Member, National Security Advisory Board
- Dr. Fabio Tronchetti, Zhuoyue Associate Professor/Co-Director Institute of Space Law and Strategy, Beihang University, China
- WC K.K. Nair (Rtd.)
- Mr. Kumar Abhijeet, Assistant Professor of Law, National Law School of India University, India
- Mr. Nitin Sarin, Managing Partner, Sarin & Co., India
- Dr. Ranjana Kaul, Partner, Dua Associates, India
- Prof. (Dr.) Sandeepa Bhat, Professor of Law, West Bengal National University of Juridical Sciences, India
- Prof. (Dr.) Stephan Hobe, Director, Institute of Air and Space Law, University of Cologne, Germany
- Dr. V. Gopalakrishnan, Policy Analyst, Indian Space Research Organisation, India
- Prof. (Dr.) Wian Erlank, Professor, Law Faculty, North-West University, Potchefstroom, South Africa
- Dr. Divya Tyagi, Assistant Professor of Law, Gujarat National Law University, India
- Prof. (Dr.) V. Balakista Reddy, Professor of law & Registrar, NALSAR University of Law, India.

